

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No.10**  
**TA (IBC)- 04(PB)/2024**

**IN THE MATTER OF:**

Vijender Sharma

... Petitioner/Applicant

v.

Sh. Nenshi Ladhahbai Shah

... Respondent

**Order Under Rule 16(d) NCLT , 2016**

**Order delivered on 09.02.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the RP : Mr. Vijender Sharma, RP

For the Respondent :

**ORDER**

Resolution Professional Mr. Vijender Sharma appearing through VC. Due to poor bandwidth, he is not able to address properly. For his benefit, the matter stands adjourned for a physical hearing to **22.03.2024**.

-sd-  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**